

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2072**

TO BE ANSWERED ON THE 14TH MARCH, 2023/ PHALGUNA 23, 1944 (SAKA)

UPDATION OF NRC

**2072. SHRI PRADYUT BORDOLOI:
DR. A. CHELLAKUMAR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which the Government intends to address the findings of the CAG report for 2020 which flagged the risk of data tampering in the National Register of Citizens (NRC) in Assam;

(b) the reasons for the lack of proper planning in developing a secure and reliable software for the NRC updation;

(c) the reasons for the inclusion of 215 software utilities in a haphazard manner to the core software without due process or leaving any audit trail;

(d) the reasons for the escalation in the project cost to Rs. 1,602.66 crore from the initial estimated cost of Rs. 288.18 crore;

(e) the manner in which the Government intends to hold the erring authorities responsible for these financial irregularities; and

(f) the likely date by which the current NRC exercise in the State of Assam is scheduled to be finished?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The updation of the National Register of Citizens (NRC) in the State of Assam has been undertaken as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A (4) of the Citizenship (Registration of Citizens and Issue of

National Identity Cards) Rules, 2003. The entire exercise is being conducted under overall supervision and monitoring of the Hon'ble Supreme Court.

NRC data is fully secured and no lapses pertaining to security of sensitive data has been found.

(c) to (f): Hon'ble Supreme Court of India had stipulated a very stringent timeline for completion of each of the phases of NRC. The various NRC processes and sub-processes were accordingly carried out in phased manner and different software Applications were rolled out for data capturing/processing etc.

On the directions of the Hon'ble Supreme Court, the supplementary list of inclusions and exclusions for National Register of Citizens (NRC), Assam have been published on 31st August, 2019.

Initially, a fund of Rs. 288.18 crore was approved to complete updation of NRC within three years. Cost Estimates of NRC project amounting to Rs.1,602.66 crore was approved after due appraisal by the Expenditure Finance Committee. Additional expenditure was mainly due to outsourced human resource additionally deployed at field level for verification work, data entry and assisting Disposing officers at hearing venues and publicity measures undertaken.
